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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.224/95.

Date of decision: 3rd November, 1997.

Between:

M.D.Samuel. .. Applicant.

and

1. Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
2. Controller of Stores, South Central Railway, Rail Nilayam, Secunderabad.
3. General Manager, South Central Railway, Rail Nilayam, Secunderabad.

Respondents.

Counsel for the applicant: Sri G.V.Subba Rao.

Counsel for the respondents: Sri V. Bhimanna.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member (J)

For

SH

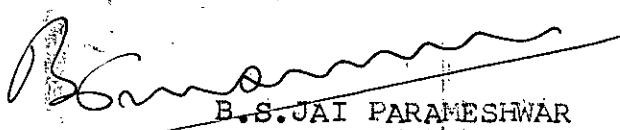
O.A.No.224/95.

(per Hon'ble Sri B.S.Jai Parameshwar, Member (J))

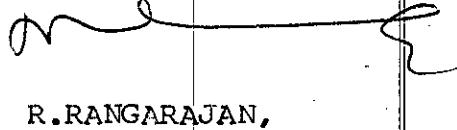
This O.A., is filed for calling for records pertaining to the impugned orders No. P.608/Stores/CC/91 Selection dated 14-12-1994 and No. P.608/Stores/OS/Gr.II/Selection Vol.II dated 10-2-1995 and to direct the respondents 1 and 2 to conduct supplementary examination for the applicant for promotion to the post of OS Grade II by declaring that non-consideration of the applicant for promotion to the Grade of OS II by not conducting the supplementary examination as per rules and as notified is arbitrary and unconstitutional and violative of Articles 14 and 16 of the Constitution.

2. When this O.A., was taken up for hearing, the learned counsel for the respondents submitted that the applicant had expired on 24-7-1997 as per the information received by the Railway Administration.

3. In view of the demise of the applicant, the O.A., stands abated. Hence the O.A., is dismissed as abated. No order as to costs.


B.S.JAI PARAMESHWAR
Member (J)

3.11.97


R.RANGARAJAN,
Member (A)

Date: 3--11--1997.

Dictated in open Court.


SSS.
D.R.

DA. 224/95

Copy to:-

1. The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
2. The Controller of Stores, South Central Railway, Rail Nilayam, Secunderabad.
3. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
4. One copy to Mr. G.V. Subba Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V. Bhimanna, Addl. CGSC., CAT., Hyd.
6. One copy to BSJP M(J), CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One copy to duplicate.

srr

11/11/97
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 3-11-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 224/95.

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

10 NOV 1997

हैदराबाद न्यायालय
HYDERABAD BENCH